
(2018) 10 DEL CK 0301

In the Delhi High Court

Case No : MAC.APP. 1014, 1085 OF 2017

Bharti Axa Gen Insurance Co. Ltd

APPELLANT

Vs

Saurabh Sharma

RESPONDENT

Date of Decision : 10-10-2018

Acts Referred:

Citation : (2018) 10 DEL CK 0301

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Final Decision : Diposed Off

Judgement

- 1., Compensation towards pain and suffering, "Rs.70,000/-
- 2., Compensation towards medical bills, "Rs.2,27,228/-
- 3., "Compensation on account of
physiotherapy", "Rs.40,000/-
- 4., Loss of earning capacity due to disability, "Rs.11,52,000/-
- 5., Loss of earning for a period of 6 months, "Rs.2,40,000/-
- 6., Attendant charges for 4 months, "Rs.14,000/-
- 7., Special diet and conveyance, "Rs.35,000/-
- 8., "Compensation towards loss of amenities
and enjoyment of life", "Rs.40,000/-
- 9., Compensation towards disfigurement, "Rs.40,000/-
- 10., "Compensation on account of
future
medical expenses", "Rs.40,000/-

Total,, "Rs.18,98,228/-

1., Compensation towards pain and suffering, "Rs.70,000/-

2., Compensation towards medical bills, "Rs.3,54,407/-

3., "Compensation on account of

physiotherapy", "Rs.1,08,000/-

4., Loss of earning capacity due to disability, "Rs.16,12,800/-

5., Loss of earning for a period of 6 months, "Rs.2,40,000/-

6., Attendant charges for 4 months, "Rs.14,000/-

7., Special diet and conveyance, "Rs.35,000/-

8., "Compensation towards loss of amenities

and enjoyment of life", "Rs.40,000/-

9., Compensation towards disfigurement, "Rs.40,000/-

10., "Compensation on account of

future

medical expenses", "Rs.40,000/-

Total,, "Rs.25,54,207/-